

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-108
CP-124/241-242/ND/2024

IN THE MATTER OF:

Ms. Rubi Rani

.....Applicant

Vs.

Shani Auto Private Limited and Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 10.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the Authorized Representative : Mr. Surinder Juneja, Mr. Sikander Sachdeva, CAs, Mr. Amit Sachdeva, Adv., Mr. Ajay Prashad, Mr. Abhay Kumar

ORDER

This is a petition filed under Section 241-242 of the Companies Act, 2013, alleging operation/mismanagement in the Respondent Company. Heard the submissions made by the Ld. Counsel on behalf of the Petitioner. Authorized Representative Mr. S K Juneja, CA and Mr. Sikander Sachdeva, CA appears on the basis of advance notice and accepts notice on behalf of all the Respondents for filing their response and appearance. Response be filed within a period of three weeks. List the matter on **18.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)